

(d) the steps being taken to remove these unauthorised occupants?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes, there are some cases of unauthorised occupation of Railway land at Chakulia, Jhargram and Gidni stations in Kharagpur-Tatanagar Section.

(b) These encroachments have been there for some years now but it has not been possible to ascertain the exact date on which this unauthorised occupation took place.

(c) Since the occupation of Railway land is unauthorised, there is no question of charging rent from occupants. They are, however, liable to pay damages at the time of eviction.

(d) Eviction proceedings have started against the encroachers under the Public Premises Eviction Act.

Issue of Letters on the use of Hindi

2564. { Shri Sezhiyan:
Shri S. Kandappan:
Shri Sivasankaran:

Will the Minister of Railways be pleased to state:

(a) Whether it is a fact that the following letters have been issued by the Railway Board on the use of Hindi:

- (i) Letter No. Hindi|54|2, dated 30th September, 1955 and 19th October, 1956.
- (ii) Letter No. E(GR) 57-EX1-4, dated 7th June, 1960,
- (iii) Letter No. E(GR) 57-EX-4, 17th June, 1961,
- (iv) Letter No. E(NG)58-TR/83 Pt., dated 18|20th November, 1961,
- (v) Letter No. Hindi|62|8|5, dated 30th May, 1962;

(b) Whether Government have issued any modifications to these letters subsequently; and

(c) If so, the details thereof?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) and (c). The instructions contained in the circulars referred to in part (a) of the question are based on the general policy of the Government in regard to the introduction of Hindi in Central Government offices and on directives received from the Ministry of Home Affairs from time to time. The question of modifying these instructions will be taken up, if necessary, when a decision on the language policy is taken by Government.

ऊपरी पुल

2565. श्री युद्धवीर सिंह : क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रेलवे बोर्ड ने देश में ऊपरी पुल बनाने के बारे में कुछ नियमावली बनाई है ताकि सड़कों पर यातायात न रुके ; और

(ख) यदि हां तो उस का व्यौरा क्या है ?

रेलवे मंत्रालय में उपमंत्री (श्री शाम नाथ) : (क) और (ख). सड़क और रेल यातायात में जो बढ़ती हुई है उस के फलस्वरूप भीड़-भाड़ वाले (रेलवे द्वारा बनाये गये और अनुरक्षित) मौजूदा सम-पारों पर ऊपरी/निचले सड़क-पुल बनाने के सम्बन्ध में रेलवे की नीति बिल्कुल स्पष्ट है । रेलों अपने खर्च पर केवल पुल बनायेंगी जिसकी चौड़ाई कम से कम 24 फुट (या यदि मौजूदा समपार अधिक चौड़ा है तो अधिक) होगी । साथ ही जो क्षेत्र शहर और कस्बों के नजदीक पड़ते हों उनमें पुल के अलावा